

MEGHALAYA LEGISLATIVE ASSEMBLY

AUTUMN SESSION

STARRED

QUESTIONS AND ANSWERS

Wednesday, September 11th, 2019.

National Green Tribunal

Shri SYNTAR KLAS SUNN

Shri CONRAD K. SANGMA
(Chief Minister)

*52. Will the Chief Minister be pleased to state :-

(a) Whether the Order dated 17th April, 2014 of the National Green Tribunal regarding rat hole Coal Mining in the State has been lifted following the Supreme Court order July, 2019?

(a) Sir, the Hon'ble Supreme Court order in its Order dated 03.07.2019 held that in the event mining operations are undertaken by the tribals or other owners of Hills Districts of Meghalaya in accordance with mining lease obtained from the State of Meghalaya as per the Mines and Minerals (Development & Regulation) Act, 1957 and Mineral Concession Rules, 1960, the ban order dated 17.04.2014 of the Hon'ble National Green Tribunal shall not come in its way of carrying mining operations.

(b) If the reply at (a) above is in the affirmative, whether the rights of the Tribals to mine the minerals lying below the surface of his land has been restored as were in the past?

(b) Sir, does not arise in view at (a) above.

(c) If the reply at (b) above is in the affirmative, whether Coal Mining in the State has been resumed?

(c) Sir, does not arise in view at (b) above.

(d) If the reply at (b) above is in the negative, the conditions required to be followed for Coal Mining in the State to resume?

(d) Sir, Coal Mining shall be allowed in the State subject to compliance of provisions of the Mines and Minerals (Development & Regulation) Act, 1957, the Mines Act, 1952, Coal Mines Regulation, 2017 and the Environment (Protection) Act, 1986.

Road Connecting Happy Valley to Mawshbuit Village

Shri DAVID A. NONGRUM

Shri PRESTONE TYNSONG
[Deputy Chief Minister in-charge
Public Works (Roads)]

*53. Will the Deputy Chief Minister in-charge Public Works (Roads) be pleased to state :-

(a) Whether it is a fact that Army Authorities have erected a gate on the road connecting Happy Valley to Mawshbuit Village causing harassment to local residents?

(a) Yes Sir, the gate is in existence.

(b) If the reply at (a) above is in the affirmative, whether road is under the jurisdiction of the Department?

(b) No, Sir.

(c) If the reply at (b) above is in the affirmative, when was the road last repaired and which competent Authority granted permission to the Army Authorities to erect the gate?

(c) Sir, does not arise in view at (b) above.

(d) Whether the Government has taken any concrete action on this matter?

(d) Sir, does not arise in view at (b) above.

Fast Track Court

Shri MAYRALBORN SYIEM

Shri JAMES P. K. SANGMA
[Minister in-charge Home (Police)]

*54. Will the Minister in-charge Home (Police) be pleased to state :-

(a) The total number of cases that have been registered in the Fast Track Court against crimes on women and children in the State, District-wise?

(a) & (b) Sir, information is being collected.

(b) The total number of cases that have been solved?

(c) The cases registered in "Operation Muskan" initiated by Ministry of Home Affairs to trace, rescue and rehabilitate the missing children, District-wise?

(c) Sir, the total number of cases registered in "Operation Muskan" initiated by Ministry of Home Affairs to trace, rescue and rehabilitate missing children, District-wise are 31 (thirty one) cases only, that is :

- (1) West Jaintia Hills District - 28
- (2) Ri-Bhoi District - 1
- (3) North Garo Hills District - 2
- (4) West Garo Hills - NIL
- (5) East Garo Hills - NIL
- (6) South Garo Hills - NIL
- (7) South West Garo Hills - NIL
- (8) East Jaintia Hills - NIL
- (9) East Khasi Hills - NIL
- (10) West Khasi Hills - NIL
- (11) South West Khasi Hills - NIL

(d) The total number of cases that have been solved?

(d) Sir, the total number of cases that have been solved i.e., rescued are **23 (twenty three)** cases only, that is :

- (i) West Jaintia Hills District - **21 (twenty one)** and **7 (seven)** are pending.
- (ii) Ri-Bhoi District - **1 (one)**
- (iii) North Garo Hills District - **1 (one)** and **01 (one)** is pending.

Leakage of MTET Question Papers

Dr. AZAD ZAMAN

Shri LAHKMEN RYMBUI
(Minister in-charge Education)

*55. Will the Minister in-charge Education be pleased to state :-

(a) The status of the investigation by the fact finding team regarding the leakage of Meghalaya Teachers Eligibility Test (MTET) question papers?

(a) Sir, the report has been submitted to the Department.

(b) Whether the Government have any plan to re-conduct the Meghalaya Teachers Eligibility Test (MTET) examination?

(b) Sir, the matter is being examined by the Department.

Reservation Policy for the Disabled Persons

Shri PROCESS T. SAWKMIE

Shri CONRAD K. SANGMA
(Chief Minister in-charge Personnel)

*56. Will the Minister in-charge Social Welfare be pleased to state whether the Government is fully implementing the Reservation Policy for the disabled persons/different challenged people in the State?

Sir, the State Government has notified 4% reservation for persons with disabilities vide O.M. No : PER (AR). 150/88/534, dated 07.08.2017.

4% of the total number of vacancies in the cadre strength in each group of posts meant to be filled with persons with benchmark disabilities shall be reserved, of which, 1% for persons with blindness and low vision, 1% for deaf and hard of hearing, 1% for locomotor disability including cerebral palsy, leprosy cured, dwarfism, acid attack victims and muscular dystrophy and another 1% for autism, intellectual disability, specific learning disability and mental illness and multiple disabilities from amongst persons mentioned above including deaf-blindness in the posts identified for each disability.

The Government has written to all Departments, MPSC and DSCs to strictly adhere to the 4% reservation for persons with disabilities.

Meghalaya Food Grains (Public Distribution System)

Smti. MIANI D. SHIRA

Shri JAMES P. K. SANGMA
(Minister in-charge Food Civil
Supplies & Consumer Affairs)

*57. Will the Minister in-charge Food Civil Supplies and Consumer Affairs be pleased to state :-

(a) Whether any Deputy Commissioner during the year 2018-19, inferring to Clause 22 of the Meghalaya Food Grains (Public Distribution System) Control (Amendment) Order, 2012 have revoked any appointment order given to appointed retailers including during the extension period?

(a) Yes, Sir.

(b) If the reply at (a) above is in the affirmative,

(i) The names of the appointed retailers whose names were revoked, District-wise?

(ii) The reasons recorded in writing for revocation of the appointment order?

(b) Sir, (i) & (ii) is as per Statement placed on the Table of the House.

Implementation of the Integrated Child Development Service (ICDS)

Shri GEORGE B. LINGDOH

Shri KYRMEN SHYLLA
(Minister in-charge Social Welfare)

*58. Will the Minister in-charge Social Welfare be pleased to state :-

(a) The financial burden on the State due to the implementation of the Integrated Child Development Service (ICDS) during the past 5 (five) years?

(a) Sir, the State share on the implementation of the Integrated Child Development Services (ICDS) during the last 5 (five) years are as below :-

Year	₹ in Lakh
2014-15	- 1268.14
2015-16	- 1282.62
2016-17	- 2942.51
2017-18	- 3567.57
2018-19	- 3633.42

(b) The steps taken by the Government to improve the delivery systems of the Integrated Child Development Service (ICDS) in 2018-19 and 2019-20?

(b) The steps taken by the Department to improve the delivery system are :-

1. Enhancement of Honorarium of Anganwadi Workers/Helpers over and above the Government of India's norms.
2. Ensure that there is no disruption of feeding programmes in Anganwadi Centres.
3. Provision of Pre-School kits and Activity Books in each and every Anganwadi Centre.
4. Convergence of ICDS activities with other line Departments.

Job Card Holders and VEC's

Shri JIMMY D. SANGMA

**Shri SNIAWBHALANG DHAR
(Minister in-charge Community &
Rural Development)**

*59. Will the Minister in-charge Community and Rural Development be pleased to state :-

(a) The total number of Job Card holders, VEC's and villages under Demdema Block of West Garo Hills?

(a) Sir, at present the total Job Card holders under Demdema C&RD Block is 18112. There are 59 existing VECs (as per the MIS as on 29th August, 2019) and 155 villages under Demdema C&RD Block.

(b) Whether the Government has any rule or guidance to create more VEC's bifurcation from one VEC in a village?

(b) Sir, the Government has not made any rules or guidance for bifurcation/creation of more VECs from one VEC in a village.

(c) The total number of Job Cards required to create new VEC's?

(c) Sir, there is no fixed number of Job Cards required for creation of new VEC.

(d) Whether the Government has any plan to disburse the wages money through individual Bank Accounts, especially in Demdema Block?

(d) Sir, the Government of India from time to time has issued instructions on payment of wages through individual Bank Accounts of the beneficiaries. Special drive for opening of individual Bank Accounts was initiated during FY 2018-19 in Pilot Blocks which include Demdema C&RD Block.

Khasi-Jaintia settle in other State

Shri ADELBERT NONGRUM

Shri JAMES P. K. SANGMA
(Minister in-charge District Council
Affairs)

*60. Will the Minister in-charge District Council Affairs be pleased to state :-

(a) The total number of Khasi-Jaintia who are settled in other States?

(a) & (b) Sir, the information is not available at present.

(b) Their status in those States?

(c) Whether they are able to buy land and settle permanently?

(c) Yes, Sir.

(d) The details may be provided?

(d) Sir, as applicable under the Laws in the other States.

Sports Disciplines

Shri HIMALAYA M. SHANGPLIANG

Shri BANTEIDOR LYNGDOH
(Minister in-charge Sports & Youth
Affairs)

*61. Will the Minister in-charge Sports and Youth Affairs be pleased to state :-

(a) The Sports disciplines where Coaches are available and duly sanctioned by the department?

(a) Sir,

- i) Football - 9 Nos.
- ii) Badminton - 2 Nos.
- iii) Basketball - 1 No.
- iv) Archery - 3 Nos.
- v) Table Tennis - 2 Nos.
- vi) Karate - 2 Nos.
- vii) Boxing - 3 Nos.
- viii) Athletic - 9 Nos.
- ix) Judo - 1 No.
- x) Taekwondo - 1 No.
- xi) Tennis - 1 No.

(b) The total number of vacancies against any sports discipline which has not filled up?

(b) Sir,

Badminton	1 No. (Tura)
Archery	1 No. (Williamnagar)
Boxing	1 No. (Tura)
Athletic	7 Nos. (Khliehriat, Resubelpara, Ampati, Mawkyrwat, Nongstoin, Williamnagar, Tura)
Judo	1 No. (Shillong)
Taekwondo	1 No. (Tura)
Tennis	1 No. (DSYA)

(c) The reasons for not filling up the vacancies?

(c) Sir, the requisition to float advertisement for the 13 (thirteen) numbers of vacancies has been forwarded to Meghalaya Public Service Commission (MPSC).

Lifting of Coal Mining in the State

Dr. MUKUL SANGMA

Shri CONRAD K. SANGMA
(Chief Minister)

*62. Will the Chief Minister be pleased to state whether it is a fact that Shri Pillarson D. Sangma, resident of Nokil A'we Williamnagar, have sent an open letter to the Chief Minister regarding the lifting of coal mining ban in the State with the number of allegations which includes allegation of filing false and over inflated figures before the Hon'ble Supreme Court in the Affidavit filed by the Government in relation to the quantity of already extracted coal still lying to be transported from different coal mining districts?

No, Sir.

Role of ADCs

Dr. M. AMPAREEN LYNGDOH

**Shri SNIAWBHALANG DHAR
(Minister in-charge Commerce &
Industries)**

*63. Will the Minister in-charge
Commerce and Industries be pleased
to state :-

- | | |
|----------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|
| (a) Whether the Department publish
a notification on the role of ADCs
on registration of industries in any
part of the State? | (a) No, Sir. |
| (b) The current status of the
Notification? | (b) Sir, does not arise in view at (a)
above. |
| (c) The necessity for publication of
such a Notification? | (c) Sir, does not arise in view at (a)
above. |

State Plan Road Project

Shri LAZARUS SANGMA

**Shri PRESTONE TYNSONG
[Deputy Chief Minister in-charge
Public Works (Roads)]**

*64. Will the Deputy Chief Minister
in-charge Public Works (Roads) be
pleased to state :-

- | | |
|--------------------------------------------------------------------------------------------------------|--------------------------------------------------|
| (a) Whether the Government has
sanctioned road projects in South
Garo Hills from the State plan? | (a) No, Sir. |
| (b) If the reply at (a) above is in the
affirmative, the total kilometres
sanctioned? | (b) Sir, does not arise in view at (a)
above. |

One - Way Traffic

Shri ZENITH M. SANGMA

Shri JAMES P. K. SANGMA
[Minister in-charge Home (Police)]

*65. Will the Minister in-charge Home (Police) be pleased to state :-

(a) Whether the Mawlai bypass is made one-way traffic?

(a) Yes, Sir.

(b) If the reply at (a) above is in the affirmative, which side is having entry and no-entry for vehicular movement?

(b) Sir, From Mawlai Mawkynroh junction towards Mawiongrim (ISBT junction) is "No Entry" for vehicular movement.

From Mawiongrim (ISBT junction) towards Mawlai Mawkynroh junction is "Entry" for vehicular movement.

Under BADP 2018-19

Shri WINNERSON D. SANGMA

Shri LAHKMEN RYMBUI
(Minister in-charge Border Areas Development)

*66. Will the Minister in-charge Border Areas Development be pleased to state the total number of fund under BADP 2018-19 that has been released to BADOs of (i) Kalaichar (ii) Ampati (iii) Dalu (iv) Gasuapara (v) Baghmara?

Sir, the total number of fund under BADP 2018-19 that has been released to the following BADOs:

i Kalaichar	- ₹217.32948 Lakh.
ii. Ampati	- ₹64.17338 Lakh.
iii Dalu	- ₹188.99052 Lakh.
iv. Gasuapara	- ₹113.31576 Lakh.
v. Baghmara	- ₹145.09425 Lakh.

Khasi and Garo Language

Shri MAYRALBORN SYIEM

Shri CONRAD K. SANGMA
(Chief Minister)

*67. Will the Chief Minister be pleased to state the status for the inclusion of Khasi and Garo language in the 8th Schedule of the Indian Constitution?

Sir, the matter is pending with the Government of India.

Megha Health Insurance Scheme - IV

Shri HIMALAYA M. SHANGPLIANG

Shri A. L. HEK
(Minister in-charge Health & Family Welfare)

*68. Will the Minister in-charge Health and Family Welfare be pleased to state :-

(a) Whether it is the fact that due to low rate from the Insurance Company the hospitals are not providing full reimbursements for such for their treatment?

(a) No, Sir.

(b) The list of hospitals in Assam empanelled by the Department to cover the MHIS - IV?

(b) Sir, is as per Statement placed on the Table of the House.

Recognized Scheduled Tribes

Shri PROCESS T. SAWKMIE

Shri KYRMEN SHYLLA
(Minister in-charge Social Welfare)

*69. Will the Minister in-charge District Council Affairs be pleased to state whether the Scheduled Tribes which are recognized by the State are getting the same benefits like the Khasis, Jaintias and Garos?

Sir, the Scheduled Tribes recognised by the State do not get the same benefits like the Khasis, Jaintias and Garos in the State.

Pregnant Women under PMMVY

Shri MAYRALBORN SYIEM

Shri A. L. HEK

(Minister in-charge Health & Family Welfare)

*70. Will the Minister in-charge Health and Family Welfare be pleased to state :-

(a) The percentage of pregnant women registered under Pradhan Mantri Matru Vandana Yojana, District-wise?

(a) Sir, is as per Statement placed on the Table of the House.

(b) Whether all the registered pregnant women have been benefited?

(b) Yes, Sir.

Vehicle as Per Law

Shri WINNERSON D. SANGMA

Shri SNIAWBHALANG DHAR

(Minister in-charge Transport)

*71. Will the Minister in-charge Transport be pleased to state :-

(a) Whether Sec. 113 and Sec. 114 of the M.V. Act, 1988 (Amended) is being enforced to regulate the laden weight of the vehicle as per law?

(a) Yes, Sir.

(b) If the reply at (a) above is in the affirmative, the relevant details of the overloading on the goods carriage permits and the endorsement on the authority thereof as required under Sub-Sec.2 of the Sec. 144 of the M.V. Act, 1988 (Amended)?

(b) Sir, for the year 2018-19, 6811 vehicles were detected to have Contravened Section 113 of M.V. Act 1988 and action has been taken accordingly as provided under Section 194 of M.V. Act, 1988. Appropriate steps as indicated at Sub-Sec(2) of Section 114 of the M.V. Act 1988 (Amended) are also taken.

Households covered under PMAY (G)

Shri MAYRALBORN SYIEM

Shri SNIAWBHALANG DHAR
(Minister in-charge Community & Rural Development)

*72. Will the Minister in-charge Community and Rural Development be pleased to state :-

(a) The total number of households covered under PMAY (G) in last 3 (three) years?

(a) Sir, the total number of households covered under PMAY (G) in last 3 (Three) Years is 20593 nos.

(b) The total number of households completed and balance till date, District-wise ?

(b) Sir, the total number of households completed and balance, District-wise till date is as indicated below.

District	No. of Households completed	Balance
East Garo Hills	1727	1412
East Jaintia Hills	223	93
East Khasi Hills	1567	355
North Garo Hills	723	1157
Ri-Bhoi	1227	1064
South Garo Hills	301	623
South West Garo Hills	362	212
South West Khasi Hills	629	137
West Garo Hills	2625	2658
West Jaintia Hills	858	347
West Khasi Hills	1883	520

(c) The total amount spent till date?

(c) Sir, the total amount spent till date is ₹24150.425 Lakh.

Upgradation of Mawryngkneng PHC to CHC

Shri DAVID A. NONGRUM

Shri A. L. HEK
(Minister in-charge Health & Family Welfare)

*73. Will the Minister in-charge Health and Family Welfare be pleased to state :-

- (a) Whether the Government has taken any steps to upgrade Mawryngkneng PHC to CHC considering that the existing PHC does not only cater to the local resident but also to thousands of commuters commuting from Ri-Bhoi to Jaintia Hills and vice-versa? (a) Yes, Sir.
- (b) Whether it is a fact that Hon'ble Minister visited the PHC with the intention to oversee the preparedness of the PHC to be upgraded to CHC? (b) Yes, Sir.

Status of Drugs Policy

Shri MAYRALBORN SYIEM

Shri KYRMEN SHYLLA
(Minister in-charge Social Welfare)

*74. Will the Minister in-charge Social Welfare be pleased to state :-

- (a) The status of drugs policy in the State? (a) Sir, the State Policy on Drug Abuse under process.
- (b) When it will be finalised and implemented? (b) Sir, it is expected to complete soon.